

ITEM NO.10

COURT NO.3

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 43184/2024

(Arising out of impugned final judgment and order dated 11-03-2024 in CWP No. 25168/2021 passed by the High Court Of Punjab & Haryana at Chandigarh)

THE STATE OF PUNJAB

Petitioner(s)

VERSUS

SANT GURMEET RAM RAHIM SINGH & ORS.

Respondent(s)

(IA No.221343/2024-CONDONATION OF DELAY IN FILING)

Date : 18-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Gurminder Singh Ag, Sr. Adv.
Mr. Rajat Bhardwaj, A.A.G.
Mr. Vivek Jain, D.A.G.
Mr. Siddhant Sharma, AOR
Ms. Pragya Patel, Adv.
Mr. Kaustabh Khanna, Adv.

For Respondent(s)

Ms. Sonia Mathur, Sr. Adv.
Mr. Aman Jha, Adv.
Mr. Aman Khanna, Adv.
Mr. Nikhil, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice, returnable within four weeks.
3. Dasti, in addition, is permitted.
4. Ms. Sonia Mathur, learned Senior Counsel, assisted by Mr. Aman Jha, learned Advocate-on-Record waives and accepts notice on behalf

of respondent No.1.

5. Until further order(s), there shall be ad-interim ex-parte stay on the operation and effect of the impugned order dated 11.03.2024 passed by the High Court.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)